

## NITIN SPINNERS LIMITED

(CIN : L17111RJ1992PLC006987)  
 Regd. Office - 16-17 Km. Stone, Chitor Road, Hamirgarh,  
 Bhillwara - 311025 (Raj.) Phone No. 01482-286110, Fax No. 01482-286117  
 E-mail : Investorrelations@nitinspinners.com Website : www.nitinspinners.com

### NOTICE TO SHAREHOLDERS

#### Transfer of Equity Shares of the Company to the Investor Education and Protection Fund (IEPF) Account

Notice is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules 2016") as amended time to time. The IEPF Rules 2016, amongst other matters, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the Shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF) Authority in the prescribed manner. In accordance with the Rules, all the underlying shares in respect of which dividend are not paid/claimed for the last 7 (Seven) years from financial year 2013-14, have to be transferred to the Demat account of IEPF Authority.

The Company has already sent individual notices by Speed Post at the latest available addresses of the shareholders, whose dividends are lying unclaimed for last 7 (seven) years, advising them to claim the dividends expeditiously. The Company has also uploaded full details of such shareholders including their names, folio nos. or DP ID/ Client ID, etc. on its websites i.e. www.nitinspinners.com under Investors section. Accordingly, the concerned shareholders are requested to reply and claim their entire unclaimed dividend before due date. The unclaimed dividend for the financial year 2013-14 will be due for transfer on 17th October, 2021 and will be transferred on or before 16th November, 2021. In case the Company/ Registrar and Transfer agent doesn't receive any communication from shareholders, the Company shall, with a view to comply with the Rules, transfer such shares to the Demat account of IEPF Authority.

Shareholders holding shares in physical form may note that the Company would issue duplicate share certificate(s) and inform the depository to dematerialize the same to effect the transfer in favour of the IEPF authority. Equity shares held in Demat mode will be directly transferred to IEPF authority with the help of depository participants (DPs). No claim shall lie against the Company in respect of unclaimed dividend and equity shares transferred to the IEPF Authority. Shareholders may note that shares transferred to IEPF, including all benefits accruing on such shares if any, can be claimed back from IEPF authority as per the procedures prescribed under the Rules. For any clarification on this matter, shareholders may contact to Company as per details given above or to its Registrar and Transfer Agent i.e. **Bigshare Services Private Limited** Bharat Tin Works Building, 1st Floor, Opp. Vasant Oasis, Makwana Road, Andheri - East, Mumbai - 400059. Phone: 022 - 62638200 Email: vinod.y@bigshareonline.com Website: [www.bigshareonline.com](http://www.bigshareonline.com)

for Nitin Spinners Ltd.  
Sudhir Garg  
Company Secretary & GM (Legal)

Date: 15.07.2021  
Place: Bhillwara

### Notice for Sale/Assignment/Transfer of Not Readily Realizable Assets of SRS Limited (In Liquidation) Under Regulation 37A of IBBI (Liquidation Process) Regulations

#### SRS LIMITED - IN LIQUIDATION

(CIN: L74989HR2000PLC040183)  
 Registered & Corporate office: 2nd Floor, SRS Multiplex, Sector-12, Faridabad, Haryana - 121007

Offers are invited for Sale/Assignment/Transfer of following Not Readily Realizable Assets of SRS Limited (in Liquidation) under regulation 37A of IBBI (Liquidation Process) regulation 2016 on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse" basis.

1. Accounts receivables including advances, other receivables and transactions classified as avoidance transactions under Section 45 and 66 of Insolvency and Bankruptcy Code, 2016  
 2. 100% Equity shares of SRS Entertainment India Limited (A wholly Owned Subsidiary of SRS Limited).

Interested parties submit the Application Form along with required documents and refundable security deposit of Rs 5 Lakhs for each class of asset for getting access to Virtual Data Room and other documents/information for carrying out due diligence. The last date for carrying out due diligence and submission of Offer to Liquidator for above mentioned assets is 16.08.2021. Assignment shall be as per the provisions of Insolvency and Bankruptcy Code, 2016. Complete sale process document containing the details of eligibility criteria, assets and other relevant information related to the entire process is available at the website <https://rbsa.in/announcements.html> or through email at [ip.srs@rbsa.in](mailto:ip.srs@rbsa.in).

For further details, please contact Mr. Ashok Kumar Gulla at cell no. +91-9674713222, Mr. Dheeraj Madan at cell no. +91-9999808561 and Ms. Prema Jain at cell no. +91-7011096895.

Sd/-  
Ashok Kumar Gulla  
Liquidator for SRS Limited  
IBBI/PA-003/IP-N00024/2017-2018/10174  
[ashok.gulla@rbsa.in](mailto:ashok.gulla@rbsa.in); [ip.srs@rbsa.in](mailto:ip.srs@rbsa.in)  
RBSA Restructuring Advisors LLP  
Flat No.23, I A P L House, 2nd Floor South Patel Nagar, New Delhi, 110008

Place: New Delhi  
Date 16.07.2021

## Nippon India Mutual Fund

Wealth sets you free

### Nippon Life India Asset Management Limited

(Formerly known as Reliance Nippon Life Asset Management Limited)  
 (CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park,  
 Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013.  
 Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097 • [mf.nipponindiaim.com](mailto:mf.nipponindiaim.com)

### NOTICE CUM ADDENDUM NO. 42

Notice is hereby given that Mr. Abhijit Shankar Singh, Head of International Business, has been transferred from Nippon Life India Asset Management Limited (NAM India) to Nippon Life India Asset Management (Singapore) Pte. Limited with immediate effect. Accordingly, the details pertaining to Mr. Abhijit Shankar Singh shall stand deleted in Statement of Additional Information ("SAI") under the para titled "INFORMATION ON KEY PERSONNEL" of NAM India.

This addendum forms an integral part of the SAI. All other terms and conditions of the aforesaid documents read with the addenda issued from time to time will remain unchanged.

For NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED  
 (Formerly known as Reliance Nippon Life Asset Management Limited)  
 (Asset Management Company for Nippon India Mutual Fund)  
 Sd/-  
 Authorised Signatory

### Mumbai July 15, 2021

**Make even idle money work! Invest in Mutual Funds**

Mutual Fund investments are subject to market risks,  
 read all scheme related documents carefully.

## PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai - 400 001, Maharashtra, India.  
 Tel: +91 22 61702100/66951096; Fax: +91 22 22047297/66951096; Email: [investors@pentokey.com](mailto:investors@pentokey.com);  
 Website: [www.pentokey.com](http://www.pentokey.com); Corporate Identification Number: L24116MH1986PLC041681

This Advertisement is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of, Mr. Purshottam Kejrival ("Acquirer 1"), Mr. Vibhu Kejrival ("Acquirer 2"), Mr. Shantanu Purshottam Kejrival ("Acquirer 3") and Mr. Kostuv Purshottam Kejrival ("Acquirer 4") (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as "Acquirers") in respect of the open offer to acquire shares of the Pentokey Organy (India) Limited ("Offer").

### Kind Attention- Physical Shareholders

Eligible Shareholders holding Equity Shares in physical form and who have not received the physical copy of LoF for any reason whatsoever, may send request to Registrar & Transfer Agent to the Open Offer, Datamatics Business Solutions Limited at [investors@datamaticsbpm.com](mailto:investors@datamaticsbpm.com) and avail soft copy of the LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from the website of SEBI's website ([www.sebi.gov.in](http://www.sebi.gov.in)) or Manager to the Offer, [www.saffronadvisor.com](http://www.saffronadvisor.com) or Target Company, [www.pentokey.com](http://www.pentokey.com). Eligible Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 26 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum 1 & 2. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at [www.sebi.gov.in](http://www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirers

## SAFFRON

energising ideas

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED  
 Corporate Identification Number: U67120MH2007PTC166711  
 605, Sixth Floor, Centre Point, J.B. Nagar,  
 Andheri (East), Mumbai - 400 059, India  
 Tel. No. : +91 22 4082 0914-915,  
 Fax No. : +91 22 4082 0999  
 Email id: [openoffers@saffronadvisor.com](mailto:openoffers@saffronadvisor.com)  
 Website: [www.saffronadvisor.com](http://www.saffronadvisor.com)  
 Investor grievance: [investorgrievance@saffronadvisor.com](mailto:investorgrievance@saffronadvisor.com)  
 SEBI Registration Number: INM 000011211  
 Validity of Registration: Permanent  
 Contact Person: Amit Wagle/Gaurav Khandelwal

Place: Mumbai  
Date: July 15, 2021

## Mayur Uniquoters Limited

Regd. Office and Works: Village-Jaitpura, Jaipur-Sikar Road, Tehsil-Chomu, Distt. Jaipur-303704 (Raj.) India.  
 Website: [www.mayuruniquoters.com](http://www.mayuruniquoters.com) Email: [secr@mayur.biz](mailto:secr@mayur.biz) Tel: 91-1423-224001 Fax: 91-1423-224420  
 CIN: L18101RJ1992PLC006952

### 28<sup>TH</sup> ANNUAL GENERAL MEETING TO BE HELD OVER VIDEO CONFERENCE AND OTHER INFORMATION

NOTICE is hereby given that the 28th (Twenty Eighth) Annual General Meeting (AGM) of the Members of the Mayur Uniquoters Limited ("Company") will be held on Friday, August 27, 2021 at 11.00 A.M (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business as set forth in the Notice of the AGM. The AGM will be held only through VC/OAVM in compliance with the Companies Act, 2013 ("the Act") and the Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs ("MCA") followed by Circular No. 20/2020 dated May 05, 2020 and Circular No. 02/2021 dated January 13, 2021 and all other relevant circulars issued from time to time (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 issued by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars"). Members attending the Meeting through VC/ OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. Facility for appointment of proxy will not be available for the AGM. The instructions for joining the AGM electronically would be provided in the notice of AGM.

The Notice of the AGM along with the Annual Report 2020-21 is being sent only through electronic mode to those members whose e-mail address are registered with the Company/ depositories and who are holding shares as on Friday, July 23, 2021. Members may note that the notice of the AGM and Annual Report 2020-21 will also be available on the Company's website at [www.mayuruniquoters.com](http://www.mayuruniquoters.com), website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Ltd. i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and on the website of Central Depository Services of India Limited (CDSL) at [www.evotingindia.com](http://www.evotingindia.com). No physical copies will be dispatched to the Members.

In terms of MCA circulars, the businesses as stated in the Notice of AGM can be transacted through voting by electronic means only. The remote e-voting period will commence on Monday, August 23, 2021 at 10.00 A.M (IST) and will end on Thursday, August 26, 2021 at 5.00 PM (IST) for casting votes on all the business items as set out in the Notice of the AGM. The remote e-voting module shall be disabled by CDSL thereafter. Any person whose name is recorded in the register of members or in the register of the Beneficiary owners maintained by the depositories as on the Cut-off date i.e. Friday, August 20, 2021, only shall be entitled to cast their vote. The facility for e-voting shall also be made available at the time of AGM. The Member who have cast their vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again. The detailed procedure for remote e-voting and e-voting at the AGM would be provided in the notice of AGM.

Members whose shareholding is in electronic mode are requested to directly notify to their respective Depository Participant(s) about change of address and updates about bank account details and Members whose shareholding is in physical mode are requested to contact to Company's RTA on [beetarla@gmail.com](mailto:beetarla@gmail.com) about change of address and updates about bank account details for receiving dividends directly in their bank account through the Electronic Clearing Services (ECS).

If member has not registered their email address with the Depository Participant (DP)/ Company may in case of holding shares in demat mode please contact their respective DP and those who are holding shares in physical mode are required to contact RTA of the Company on email id i.e. [beetarla@gmail.com](mailto:beetarla@gmail.com) and get the same registered or any person who acquires shares of the Company and becomes Member of the Company after dispatch of AGM Notice and is holding shares as on the cut-off date i.e. Friday, August 20, 2021, may obtain Notice of AGM along with Annual Report for the financial year 2020-21 and login details for joining AGM through VC/OAVM facility including e-voting details (user ID and password) by sending their request to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or call on toll free no 1800225533 and Phone no. 022-23058542/43 or contact Mr. Rakesh Dalvi, Manager, A Wing, 25th Floor, Marathon Futurex, Marfatil Mill Compounds, N.M. Joshi Marg, Lower Parel (E), Mumbai-400013. Members may also write to the Company Secretary at the Company's email address [secr@mayur.biz](mailto:secr@mayur.biz).

For Mayur Uniquoters Limited  
Rahul Joshi  
Company Secretary & Compliance Officer  
A-33135

Place: Jaipur  
Date: July 15, 2021

## MUTUAL FUNDS

Sahi Hai

Haq, ek behtar zindagi ka.

### Notice For Declaration Of Income Distribution Cum Capital Withdrawal

#### UTI Multi Asset Fund

Name of the Plan	Quantum of Dividend (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on 14-07-21 (per unit)
	%	₹ per unit			₹
UTI Multi Asset Fund - Income Distribution cum capital withdrawal option (IDCW) - Regular Plan -	0.85	0.0850	Wednesday July 21, 2021	₹10.00	19.5722
UTI Multi Asset Fund - Income Distribution cum capital withdrawal option (IDCW) - Direct Plan -					21.3960

#### UTI Regular Savings Fund

Name of the Plan	Quantum of Dividend (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on 14-07-21 (per unit)
	%	₹ per unit			₹
UTI Regular Savings Fund - Regular Plan - Flexi Income Distribution cum capital withdrawal option (IDCW) -	12	1.20	Wednesday July 21, 2021	₹10.00	37.8866
UTI Regular Savings Fund - Direct Plan - Flexi Income Distribution cum capital withdrawal option (IDCW) -					40.4075

\*Distribution of above dividend is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable).

Pursuant to payment of dividend, the NAV of the income distribution cum capital withdrawal options of the schemes would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of dividend to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of dividend.

Mumbai  
July 15, 2021  
Toll Free No.: 1800 266 1230  
Website: [www.utimf.com](http://www.utimf.com)

### The time to invest now is through - UTI SIP

REGISTERED OFFICE: UTI Tower, "Gn" Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: [invest@uti.co.in](mailto:invest@uti.co.in), (CIN-U65991MH2002PLC137867).  
 For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM Certified Mutual fund distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.  
 UTI-SIP is only an investment approach applied to various equity, debt and balanced schemes of UTI Mutual Fund (UTI MF) and is not the name of a scheme / plan of UTI MF.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

## SUDARSHAN

Sudarshan Chemical Industries Limited

Registered Office & Global Head Office : 162 Wellesley Road, Pune 411 001  
 Tel : 020-68281200 Fax : 020 26058222 CIN L24119PN1951PLC008409  
 E-mail : [shares@sudarshan.com](mailto:shares@sudarshan.com) Website : [www.sudarshan.com](http://www.sudarshan.com)

### NOTICE

Notice is hereby given that the 70<sup>th</sup> Annual General Meeting ("AGM") of SUDARSHAN CHEMICAL INDUSTRIES LIMITED ("the Company") will be held on **Friday, 6<sup>th</sup> August, 2021 at 4.00 p.m (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), in accordance with the General Circular No. 20/2020 dated 5th May, 2020 read with General Circular No. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020, and General Circular dated 02/2021 dated 13th January, 2021, issued by the Ministry of Corporate Affairs ("MCA") ("collectively referred to as MCA Circulars") and SEBI Circular dated 12th May, 2020 and 15th January, 2021 to transact business set out in the Notice calling the AGM dated 28th May, 2021.

In compliance with the said MCA and SEBI Circulars, the Company has sent the Notice of the AGM and Annual Report 2020-21 on Thursday, 15th July, 2021, through electronic mode only, to those members who have registered their e-mail addresses with the Company/Registrar and Transfer Agent ("RTA")/Depository Participants ("DPs"). These documents are also available on Company's website [www.sudarshan.com](http://www.sudarshan.com) and on website of the Stock Exchange i.e. BSE Limited ("BSE") and the National Stock Exchange of India Limited ("NSE") at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively, and on website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

In accordance with Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and Secretarial Standard-2 on General Meetings and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015"), as amended from time to time, the Company is providing facility to its members holding shares as on Friday, 30th July, 2021, being cut-off date, to exercise their right to vote on all resolutions set forth in the Notice of the AGM. The members may cast their vote using an e-voting system ("Remote e-voting") or by e-voting at the AGM. The Company has engaged NSDL to provide Remote e-Voting facility and e-Voting facility at the AGM. The detailed procedure/instructions for e-Voting are contained in the 70<sup>th</sup> AGM Notice.

Members whose name appears in the Register of Members/list of Beneficial Owners on Friday, 30th July, 2021, i.e. Record Date will be paid the Final Dividend for the Financial Year 2020-21, as recommended by the Board, and if approved by the members at the 70<sup>th</sup> AGM.

In this regard, the Members are hereby further notified that:

- The Company has completed the dispatch of Notice of 70<sup>th</sup> AGM along with the Annual Report 2020-21 on Thursday, 15th July, 2021.
- Remote e-Voting through electronic means shall commence from Tuesday, 3rd August, 2021 (9.00 a.m.) and end on Thursday, 5th August, 2021 (5.00 p.m.). Remote e-Voting through electronic means shall not be allowed beyond 5.00 p.m. on Thursday, 5th August, 2021;
- Cut-off date for the purpose of e-Voting shall be Friday, 30th July, 2021.
- Persons who have acquired shares and become members of the Company after dispatch of the Notice and who are eligible members as on the cut-off date, may obtain the login ID and password by sending request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or [pune@linkintime.co.in](mailto:pune@linkintime.co.in).
- Members present at the meeting through VC/OAVM facility and who had not cast their votes on the resolutions through remote e-Voting and are otherwise not debarred from doing so, shall be eligible to vote through e-Voting system during the AGM. The detailed instructions for attending the AGM through VC/OAVM are provided in the Notice of the AGM.
- Members who have cast their votes by remote e-Voting prior to the AGM may also attend/participate in the AGM through VC/OAVM facility, but shall not be allowed to cast their votes again.
- A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-Voting as well as e-Voting during the AGM.
- The manner of registration of email addresses of those members whose email addresses are not registered with the Company/RTA/DP is available in the AGM Notice.
- The details of Scrutinizer and procedure for Speaker Registration is provided in the AGM Notice.

In case of any queries in connection with the facility for remote e-Voting and any other queries, the members may refer to the Frequently Asked Questions ("FAQs") for members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on toll free no.: **1800 1020 990/1800-224-430** or send a request to Ms. Pallavi Mhatre, Manager, NSDL, Trade World, A Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or at telephone number.

For Sudarshan Chemical Industries Limited  
Sd/-  
Mandar Velankar  
DGM Legal & Company Secretary

Place : Pune  
Date : 15<sup>th</sup> July, 2021